

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 362 OF 2017

Dated: 21st February 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**Federation of Karnataka Chamber of Commerce and Appellant(s)
Industry (FKCCI)**

Vs.

Karnataka Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Rohit Rao N.
Mr. Mukund P. Unny

Counsel for the Respondent(s) : Mr. Prem Mardi

ORDER

Admit. Mr. Prem Mardi appears on behalf of Respondent No.2 and seeks four weeks time to file reply.

List the matter on **23.04.2018**. In the meantime, learned counsel for the respondents may file reply on or before 22.03.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(Justice N. K. Patil)
Judicial Member**

ts/tpd

**(I. J. Kapoor)
Technical Member**
